### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

#### DFR NO. 246 of 2017

Dated: 2<sup>nd</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

PRAYAS (Energy Group) .... Appellant(s)

Vs.

Coastal Gujarat Power Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Amit Kapur for R.1

#### **ORDER**

## (Mentioned in the court)

With the consent of the parties, the matter is taken up on board. Registry is directed to number the appeal.

In view of the Judgment of the Supreme Court in C.A. Nos. 5399 & 5400 of 2016 dated 11.04.2017, learned counsel for the appellant seeks permission to withdraw the instant appeal. The appeal is allowed to be withdrawn and is disposed of as such.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson